

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.144/95

Monday, this the 30th day of January, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

N Vanitha
Sub Postmaster,
Kilimanur,
Thiruvananthapuram. - Applicant

By Advocate Mr G Sasidharan Champazhanthiyil

Vs.

1. Senior Superintendent of Post Offices,
Thiruvananthapuram North Division,
Thiruvananthapuram-33.
2. Director of Postal Services,
Headquarters,
Office of the Chief Postmaster
General, Kerala Circle,
Thiruvananthapuram.
3. Union of India represented by its
Secretary, Ministry of Communications,
Thiruvananthapuram. - Respondents

By Advocate Mr PR Ramachandra Menon, Additional Central
Government Standing Counsel

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges an order by which an amount
of Rs.11,708/- is sought to be recovered from her. She, the
Sub Postmaster did not reside in the official quarters and
that lead to the burglary and loss, according to respondent
department. Hence recovery was ordered. It is seen that
applicant has filed A5 appeal against the impugned order.

It is only proper that recovery is stopped, till A5 appeal is disposed of. I direct respondents to refrain from recovering the amount of Rs.11,708/- until the appeal is disposed of and thereafter the matter will be governed by the decision to be taken on A5.

2. Application is disposed of as aforesaid. No costs.

Dated, the 30th January, 1995.

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

trs/301

List of Annexures:

Annexure A 5: True copy of the appeal dated 27-10-94 submitted by the applicant before the 2nd respondent.